

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO.2507
ANSWERED ON 03.08.2023

Central Waqf Council

2507. SHRI KUNWAR DANISH ALI :

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Central Waqf Council (CWC) has been formed;
- (b) if so, whether any member of the 17th Lok Sabha has been nominated to the council and if so, the details thereof;
- (c) whether reduction of its term from five years to three years and thereafter, again to merely one year is fair and justifiable and if so, the details thereof;
- (d) whether the Government can change the CWC Rules at its pleasure, and without obeying to amendment process laid under CWC rules and if so, the details thereof; and
- (e) the details of process followed by the Government for reducing the term from three years to merely one year only and making the statutory body lame redundant?

ANSWER

THE MINISTER OF MINORITY AFFAIRS
(SMT. SMRITI ZUBIN IRANI)

(a): The Council at present comprises of Union Minister in charge of Minority Affairs who is ex-officio chairperson.

(b): No Sir.

(c) to (e): In terms of powers conferred by sub-section (1) and (2) of Section 12 of the Waqf Act, 1995, the Central Government notified the reduction of Council's term from five years to three years in 2014. Out of the nine members nominated to the council for three years on 4.2.2019, seven members there from were re-appointed for one year for the period 4.2.2022 to 3.2.2023 under Rule 4 (1) of Central Waqf Council Rules, 1998.
